## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V meeting held on 27.02.2014

The meeting No.46/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 27.02.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
|-------|---|------------|
| 1.    | Shri Nand Lal, Sr. D.O.                           | DIPP       |
| 2.    | Shri K.C. Meena, DDG                              | DGFT       |
| 3.    | Shri Kuldeep Singh, Assistant Director            | MSME       |
| 4.    | Shri J.D. Giri, Vice President                    | AEPC       |
| 5.    | Shri P.P. Pasricha, F.T.D.O.                      | DGFT       |

The agenda for meeting No.46/AM-14 dated 27.02.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 46/84-ALC3/2013 MEETING DATE : 27.02.2014

| Case No.:3/46/84-ALC3/2013     | Party Name: SHANKAR PACKAGINGS | Meet No/Date:46/84-ALC3/2013         | Status:                |
|--------------------------------|--------------------------------|--------------------------------------|------------------------|
|                                | LIMITED                        | 27.02.2014                           | Deferred               |
| HQ File :01/84/050/00354/AM14/ |                                | Lic.No/Date:0310752196<br>04.10.2013 | Defer Date: 27.03.2014 |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt.

of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments with the direction to furnish the requisite comments within four weeks. It was decided to defer the case for re-listing on 27.03.2014.

|        | Case No.:4/46/84-ALC3/2013     | 5 | Meet No/Date:46/84-ALC3/2013<br>27.02.2014 | Status:<br>Deferred    |
|--------|--------------------------------|---|--|------------------------|
| $\ _2$ | HQ File :01/84/050/00355/AM14/ |   | Lic.No/Date:0310752199<br>04.10.2013       | Defer Date: 27.03.2014 |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments with the direction to furnish the requisite comments within four weeks. It was decided to defer the case for re-listing on 27.03.2014.

|                                | 1 - | Meet No/Date:46/84-ALC3/2013<br>27.02.2014 | Status: Rejected |
|--------------------------------|-----|--|------------------|
| HQ File :01/84/050/00241/AM14/ | 1   | Lic.No/Date:0610034534<br>23.10.2013       | Reject           |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DC(MSME)'s letter dated 29.01.2014 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

| Case No.:11/34/84-ALC3/2013    |  | Meet No/Date:46/84-ALC3/2013<br>27.02.2014 | Status: Rejected |
|--------------------------------|--|--|------------------|
| HQ File :01/84/050/00251/AM14/ |  | Lic.No/Date:0510370372<br>06.11.2013       | Reject           |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 06.02.2014 so far. In view of above, the

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Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.

|  |       |                         | Party Name: STANI<br>PVT LTD. | Name: STAND21 EXPORTS (INDIA)                            |                            |                  |                   | Status:<br>Approved |
|--|-------|-------------------------|-------------------------------|--|----------------------------|------------------|-------------------|---------------------|
| HQ File :01/84/050/00239/AM14/   |       |                         | RLA File :04/24/040/          | le :04/24/040/00166/AM14/                                |                            | 0151764          |                   |                     |
| <b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization is case as per written comments of DIPP conveyed vide their O.M.No.7/298/2013-TSW, dated 27.02.2014 as deta |       |                         |                               |  |                            |                  | on issued in this |                     |
|  | S.No. | Export Product          | Export<br>Quantity            | Import item  |                            | Quantity allowed |                   |                     |
|  | 1.    | Shoe, Style: Daytona II | 3000 Pair                     | 50% Kermel 50% fabric, GSM width-60"                     | Viscose lining -230+/-10%, |                  | q.                |                     |
|  |       |                         |                               | Synthetic sole she<br>Styrene Butadiene<br>4mm thickness |                            |                  | q.                |                     |
|  |       |                         |                               | 100% Nomex threa   | ıd                         | 2,10,000         |                   |                     |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

|   |                                |  | Meet No/Date:46/84-ALC3/2013<br>27.02.2014 | Status:<br>Deferred    |
|---|--------------------------------|--|--|------------------------|
| 6 | HQ File :01/84/050/00327/AM14/ |  | Lic.No/Date:0510371212<br>18.11.2013       | Defer Date: 13.03.2014 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is

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under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 13.03.2014.

| II I                           | ' | 07.00.0014                           | Status:<br>Approved |
|--------------------------------|---|--------------------------------------|---------------------|
| HQ File :01/84/050/00302/AM14/ |   | Lic.No/Date:3110061355<br>04.12.2013 |                     |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/114/2013-14/Hosy., dated 26.02.2014 as detailed below:-

| S.No. | Export Product                    | Export   | Import item               | Quantity   |
|-------|-----------------------------------|----------|---------------------------|------------|
|       |                                   | Quantity |                           | allowed    |
| 1.    | Moon Pillow/Inlet Covers, size:   | 54,000   | Processed manmade 90%     | 17,496 Sq. |
|       | 79x38 cms. having net content     | Nos.     | Polyester 10% Spandex     | meter      |
|       | 15,660 sq. meter of 90% Polyester |          | knitted dyed fabric, GSM- |            |
|       | 10% Spandex knitted dyed fabric,  |          | 275+/-10%, width-160 cms. |            |
|       | GSM-275+/-10% and 15,660 sq.      |          | Processed manmade 85%     | 17,496 Sq. |
|       | meter of 85% Polyester 15%        |          | Polyester 15% Polyamide   | meter      |
|       | Polyamide Microplush dyed fabric, |          | Microplush dyed fabric,   |            |
|       | GSM-270+/-10%                     |          | GSM-270+/-10%, width-     |            |
|       |                                   |          | 160 cms.                  |            |
| 2.    | Nursing Pillow Covers type 510s,  | 500 Nos. | Processed manmade 90%     | 336 Sq.    |
|       | size: 42x158 cms. having net      |          | Polyester 10% Spandex     | meter      |
|       | content 315 sq. meter of 90%      |          | knitted dyed fabric, GSM- |            |
|       | Polyester 10% Spandex knitted     |          | 275+/-10%, width-160 cms. |            |
|       | dyed fabric, GSM-275+/-10% and    |          | Processed manmade 85%     | 336 Sq.    |
|       | 315 sq. meter of 85% Polyester    |          | Polyester 15% Polyamide   | meter      |
|       | 15% Polyamide Microplush dyed     |          | Microplush dyed fabric,   |            |
|       | fabric, GSM-270+/-10%             |          | GSM-270+/-10%, width-     |            |

|   |    |  |          | 160 cms.   |                |     |
|---|----|--|----------|--|----------------|-----|
|   | 3. | Neck Pillow Inlet (small), size: 53x21 cms. having net content 60 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-   | 500 Nos. | Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM- 275+/-10%, width-160 cms.                  |                | Sq. |
|   |    | 275+/-10% and 60 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%                                      |          | Processed manmade 85%<br>Polyester 15% Polyamide<br>Microplush dyed fabric,<br>GSM-270+/-10%, width-<br>160 cms. | 72.95<br>meter | Sq. |
| 7 | 4. | Pillow Inlet/Cover, size: 75x40 cms. having net content 90 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-    | 300 Nos. | Processed manmade 90%<br>Polyester 10% Spandex<br>knitted dyed fabric, GSM-<br>275+/-10%, width-160 cms.         | 90.60<br>meter | Sq. |
|   |    | 10% and 90 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%  |          | Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width- 160 cms.             | 90.60<br>meter | Sq. |
|   | 5. | Nursing Pillow Inlet/Covers 570, size: 63x21 cms. having net content 115 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, | 500 Nos. | Processed manmade 90%<br>Polyester 10% Spandex<br>knitted dyed fabric, GSM-<br>275+/-10%, width-160 cms.         | 127<br>meter   | Sq. |
|   |    | GSM-275+/-10% and 115 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%                                 |          | Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width- 160 cms.             | 127<br>meter   | Sq. |
|   | 6. | Nursing Pillow Covers type 510m,   | 100 Nos. | Processed manmade 90%  | 67.20          | Sq. |

|    | size: 75x33 cms. having net content 63 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 63 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10% |           | Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%, width-160 cms.  Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-160 cms. | 67.20 meter     | Sq. |
|----|--|-----------|---|-----------------|-----|
| 7. | Nursing Pillow Covers type 510s, size: 147x40 cms. having net content 378 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%   | 300 Kgs.  | Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width- 160 cms.  | 403.20<br>meter | Sq. |
| 8. | Roll Pillow Inlet/Cover filled size: 20x29 cms. having net content 310 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%   | 1000 Nos. | Processed manmade 90%<br>Polyester 10% Spandex<br>knitted dyed fabric, GSM-<br>275+/-10%, width-160 cms.  | 338<br>meter    | Sq. |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:18/42/84-ALC3/2013    |                                 | 07.02.2014                           | Status:<br>Approved |
|--------------------------------|---------------------------------|--------------------------------------|---------------------|
| HQ File :01/84/050/00319/AM14/ | RLA File :07/24/040/00300/AM14/ | Lic.No/Date:0710100275<br>05.12.2013 |                     |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/115/2013-14/Hos., dated 26.02.2014 as

| S.No. | Export Product                    | Export   | Import item             | Quantity |     |
|-------|-----------------------------------|----------|-------------------------|----------|-----|
|       |                                   | Quantity |                         | allowed  |     |
| 1.    | Men's Shirt (Half Sleeve) made of | 27,500   | 55% Ramie 45% Cotton    | 2.91     | Sq. |
|       | 55% Ramie 45% Cotton yarn dyed    | Nos.     | yarn dyed woven fabric, | meter    | pei |
|       | woven fabric, GSM-122+/-10%,      |          | GSM-122+/-10%           | piece    |     |
|       | Style No. W41275                  |          |                         | _        |     |

The GSM should match in both import and export.

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:4/42/84-ALC3/2013     |  | 27 02 2014                           | Status:<br>Approved |
|--------------------------------|--|--------------------------------------|---------------------|
| HQ File :01/84/050/00305/AM14/ |  | Lic.No/Date:0710100312<br>06.12.2013 |                     |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/118/2013-14/Hos., dated 26.02.2014 as detailed below:-

| S.No. | Export Product                    | Export    | Import item          | Quantity  |
|-------|-----------------------------------|-----------|----------------------|-----------|
|       |                                   | Quantity  |                      | allowed   |
| 1.    | Men's Shirt (Half Sleeve) made of | 5400 Nos. | 55% Linen 45% Cotton | 2.51 Sq.  |
|       | 55% Linen 45% Cotton printed      |           | printed fabric, GSM- | meter per |
|       | fabric, GSM-138+/-10%, Style No.  |           | 138+/-10%            | piece     |
| 1.    | W42176                            |           |                      | _         |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

|    | Case No.:7/42/84-ALC3/2013     | Party Name: KANPUR PLASTIPACK LTD | Meet No/Date:46/84-ALC3/2013<br>27.02.2014 | Status:<br>Deferred    |
|----|--------------------------------|-----------------------------------|--|------------------------|
| 10 | HQ File :01/84/050/00308/AM14/ |                                   | Lic.No/Date:0610035282<br>06.12.2013       | Defer Date: 27.03.2014 |
| 10 |                                |                                   | 06.12.2013                                 | [27.03.20]             |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from the Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers Therefore, the Committee after deliberations decided to await the same and defer the case for re-listing on 27.03.2014.

|    | Case No.:10/42/84-ALC3/2013    | Party Name: KANPUR PLASTIPACK LTD | Meet No/Date:46/84-ALC3/2013<br>27.02.2014 | Status:<br>Deferred    |
|----|--------------------------------|-----------------------------------|--|------------------------|
| 11 | HQ File :01/84/050/00311/AM14/ |                                   | Lic.No/Date:0610035281<br>06.12.2013       | Defer Date: 27.03.2014 |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from the Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers Therefore, the Committee after deliberations decided to await the same and defer the case for re-listing on 27.03.2014.

|    | Case No.:31/42/84-ALC3/2013    | Meet No/Date:46/84-ALC3/2013<br>27.02.2014 | Status:<br>Deferred    |
|----|--------------------------------|--|------------------------|
| 12 | HQ File :01/84/050/00332/AM14/ | Lic.No/Date:0710100416<br>10.12.2013       | Defer Date: 13.03.2014 |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 13.03.2014.

| Case No.:33/42/84-ALC3/2013    |  | 25.02.2014                           | Status:<br>Approved |
|--------------------------------|--|--------------------------------------|---------------------|
| HQ File :01/84/050/00334/AM14/ |  | Lic.No/Date:0710100379<br>10.12.2013 |                     |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/113/2013-14/Hos., dated 26.02.2014 as detailed below:-

|   | S.No. | Export Product               | Export   | Import item                   | Quantity  |
|---|-------|------------------------------|----------|-------------------------------|-----------|
|   |       |                              | Quantity |                               | allowed   |
|   | 1.    | Mixed yarn fabric containing | 7943.930 | 100% Viscose processed dyed   | 2000 Kgs. |
| • |       | Viscose: 1869.160 Kgs.,      | Kgs.     | grey yarn                     |           |
|   |       | Linen: 1869.160 Kgs., Spun:  |          | 100% Linen processed dyed     | 2000 Kgs. |
|   |       | 1401.870 Kgs., Acrylic:      |          | grey yarn                     |           |
|   |       | 467.290 Kgs., Wool:          |          | 100% Spun Silk processed dyed | 1500 Kgs. |
|   |       | 467.290 Kgs., Nylon:         |          | grey yarn                     |           |
|   |       | 467.290 Kgs., Cotton:        |          | 100% Acrylic dyed yarn        | 500 Kgs.  |
|   |       | 934.580 Kgs. & Polyester:    |          | 100% Wool dyed yarn           | 500 Kgs.  |
|   |       | 467.290 Kgs.                 |          | 100% Nylon dyed yarn          | 500 Kgs.  |
|   |       |                              |          | 100% Cotton dyed yarn         | 1000 Kgs. |
|   |       |                              |          | 100% Polyester dyed yarn      | 500 Kgs.  |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

|    | Case No.:15/42/84-ALC3/2013    | 3                               | Meet No/Date:46/84-ALC3/2013<br>27.02.2014 | Status: Deferred       |
|----|--------------------------------|---------------------------------|--|------------------------|
| 14 | HQ File :01/84/050/00316/AM14/ | RLA File :07/24/040/00315/AM14/ |  | Defer Date: 13.03.2014 |

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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 13.03.2014.

|    | Case No.:30/42/84-ALC3/2013    | 1 | Status:<br>Deferred    |
|----|--------------------------------|---|------------------------|
| 15 | HQ File :01/84/050/00331/AM14/ |   | Defer Date: 27.03.2014 |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 27.03.2014.

|    | Case No.:11/42/84-ALC3/2013    |                                 | Meet No/Date:46/84-ALC3/2013<br>27.02.2014 | Status:<br>Deferred    |
|----|--------------------------------|---------------------------------|--|------------------------|
| 16 | HQ File :01/84/050/00312/AM14/ | RLA File :05/24/040/00324/AM14/ |  | Defer Date: 27.03.2014 |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee after deliberations decided to await the same and defer the case for re-listing on 27.03.2014.

|    | Case No.:8/42/84-ALC3/2013     |  | Meet No/Date:46/84-ALC3/2013<br>27.02.2014 | Status:<br>Deferred    |
|----|--------------------------------|--|--|------------------------|
| 17 | HQ File :01/84/050/00309/AM14/ |  | Lic.No/Date:0410153430<br>20.12.2013       | Defer Date: 13.03.2014 |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from the Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers Therefore, the Committee after deliberations decided to await the same and defer the case for re-listing on 13.03.2014.

|    | Case No.:25/42/84-ALC3/2013    | II                                   | Status:<br>Deferred    |
|----|--------------------------------|--------------------------------------|------------------------|
| 18 | HQ File :01/84/050/00326/AM14/ | Lic.No/Date:0710100794<br>24.12.2013 | Defer Date: 13.03.2014 |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 13.03.2014.

| Case No.:32/42/84-ALC3/2013    |  | 27 02 201 4                          | Status:<br>Approved |
|--------------------------------|--|--------------------------------------|---------------------|
| HQ File :01/84/050/00333/AM14/ |  | Lic.No/Date:0710100793<br>24.12.2013 |                     |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/116/2013-14/Hos., dated 26.02.2014 as detailed below-

| detailed below. |                              |   |  |   |
|-----------------|------------------------------|---|--|---|
| S.No.           | Export Product               | Export  | Import item  | Quantity  |
|                 |                              | Quantity  |  | allowed   |
| 1.              | Fabric containing any one or | 4960 Kgs.   | 100% Viscose dyed yarn   | 1000 Kgs.   |
|                 | more yarn namely Viscose:    |   | 100% Linen dyed yarn   | 1000 Kgs.   |
|                 | 953 Kgs., Linen: 953 Kgs.,   |   | 100% Spun Silk dyed yarn   | 750 Kgs.  |
|                 |                              |   | 100% Acrylic dyed yarn   | 300 Kgs.  |
|                 |                              |   | 100% Wool dyed yarn  | 300 Kgs.  |
|                 |                              |   | 100% Nylon dyed yarn   | 300 Kgs.  |
|                 | Kgs., Polyester: 286 Kgs.,   |   | 100% Cotton dyed yarn  | 500 Kgs.  |
|                 | S.No.                        | S.No. Export Product  1. Fabric containing any one or more yarn namely Viscose: | S.No. Export Product  Cuantity  1. Fabric containing any one or more yarn namely Viscose: 953 Kgs., Linen: 953 Kgs., Spun: 715 Kgs., Acrylic: 286 Kgs., Wool: 286 Kgs., Nylon: 286 Kgs., Cotton: 477 | S.No. Export Product    Export Quantity   Import item |

| MRS: 216 Kgs., Dupion: 216 | 100% Polyester dyed yarn       | 300 Kgs. |
|----------------------------|--------------------------------|----------|
| Kgs. & Tussar:286 Kgs.     | Mulberry Raw Silk of any grade | 300 Kgs. |
|                            | (other than dupion yarn)       |          |
|                            | Dupion Silk yarn (gummed &     | 300 Kgs. |
|                            | twisted                        |          |
|                            | 100% Reeled Tussar Silk dyed   | 300 Kgs. |
|                            | yarn                           |          |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| II I   | 1 3 | 11                                   | Status:<br>Approved |
|--|-----|--------------------------------------|---------------------|
| HQ File :01/84/050/00335/AM14/   |     | Lic.No/Date:0510374435<br>24.12.2013 |                     |
| <b>Decision:</b> The Committee considered submitted in this case. Accordingly, Case as detailed below: | 1 1 | •                                    |                     |

|20 ||case as detailed below:-

| S.No. | Export Product                       | Export   | Import item      | Quantity   |
|-------|--------------------------------------|----------|------------------|------------|
|       |                                      | Quantity |                  | allowed    |
| 1.    | Ladies Pant made of 100% Rayon       | 18,942   | Elasticated belt | Net to net |
|       | woven printed fabric (using imported | Nos.     |                  |            |
|       | elasticated belt)                    |          |                  |            |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

|    |                                |  | Meet No/Date:46/84-ALC3/2013<br>27.02.2014 | Status: Deferred       |
|----|--------------------------------|--|--|------------------------|
| 21 | HQ File :01/84/050/00321/AM14/ |  |  | Defer Date: 20.03.2014 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to

DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 20.03.2014.

Case No.:4